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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.34/2005 In
O.A. No.2646/2004

New Delhi this the 20th day of July, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

1. Shri Behari Ram,
S/o Shri Malloo Ram
Fitter, Under Section Engineer (Works)
Northern Railway, Delhi Kishan Ganj-I,
Delhi.
2. Shri Ram Lal,
S/o Shri Jagoo, Khallasi,
Under Section Engineer (Works)
Northern Railway, Delhi Kishan Ganj-I,
Delhi.
3. Shri Mathura,
S/o Shri Shital Prasad, Khallasi,
Under Section Engineer (Works)
Northern Railway, Delhi Kishan Ganj-I,
Delhi.
4. Shri Jagjivan Ram,
S/o Shri Onkar, Khallasi,
Under Section Engineer (Works)
Northern Railway, Delhi Kishan Ganj-I,
Delhi.
5. Shri Nathu,
S/o Shri Durga Prasad, Painter,
Under Sr. Section Engineer (Works)
Northern Railway, Delhi Kishan Ganj-I,
Delhi.
6. Shri Lalita,
S/o Shri Jhimal,
Under Sr. Section Engineer (Works)
Northern Railway, Delhi Kishan Ganj-I,
Delhi.
7. Shri Harcharan Dass,
S/o Shri Amrit Singh
Record Lifter, Under Dy.CAO/T State,
State Entry Road, New Delhi.
8. Shri Nand Kishore,
S/o Shri Kewal Krishan,
Peon, Under Dy. CAO/T,
Northern Railway, State Entry Road,
New Delhi.

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9. Shri Jagdish,
S/o Shri Surjan Dass
Hospital Attendant,
Under Sr. Divisional Medical Officer,
Northern Railway, Delhi Kishan Ganj,
Delhi.

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-Applicants

(By Advocate: Shri Amit Anand)

Versus

Union of India : Through

1. Shri R.R. Jaruhara,
General Manager, Northern Railway,
Baroda House, New Delhi.

2. Shri Pradeep Kumar Goyal,
Divisional Railway Manager,
Northern Railway,
State Entry Road, New Delhi.

3. Ms. Tanu Chandra,
Sr. Divisional Finance Manager,
Northern Railway,
State Entry Road, New Delhi.

-Respondents

(By Advocate: Shri R.L. Dhawan)

ORDER (Oral)

Hon'ble Shri V.K. Majotra, Vice Chairman (A)

It has been brought to our attention by the learned counsel of applicants that the respondents were directed vide Tribunal's orders dated 3.11.2004 whereby OA-2646/2004 was disposed of, to consider applicants' claims within a period of two months in the light of the decisions referred to in the Tribunal's orders.

2. We have gone through the orders passed by the respondents attached with their reply affidavit by which applicants' claims have been denied. We observe that in these orders there is no reference to these decisions and how the cases of these applicants are different than the cases of the applicants involved in the decisions of the courts referred to in our orders. Learned counsel of respondents is agreeable to pass fresh orders by taking into consideration the decisions quoted in the Tribunal's orders. These orders must describe in detail, in case the claims are not acceptable, how the facts of the cases of the applicants are different from those in the cases of the applicants who were accorded reliefs in the court's decisions referred to in our orders. The fresh

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orders be passed by the respondents within a period of one month from the date
of receipt of a communication of these orders.

3. C.P. stands disposed of accordingly and notices to the respondents are
discharged.

S. Raju
(Shanker Raju)
Member (J)

cc.

V.K. Majotra
20.7.05
(V.K. Majotra)
Vice Chairman (A)